

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

112. I.A. 4410/2023

IN

C.P.(IB)-2714(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **19.04.2024**

NAME OF THE PARTIES: Dipco Pvt Ltd

V/s.

Ariisto Developers Pvt Ltd.

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

Adv. Ayush Rajani a/w Adv. Khushboo Shah for the Applicant and Akash  
Agarwal for the Respondent.

**I.A. 4410/2023**

1. Ld. Counsel for the applicant submits that the Applicants have been allotted 4 alternate flats which have been accepted by them. In view of the same, he has instruction to withdraw the above Application.
2. Accordingly, the above application is **disposed of as withdrawn.**

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)